

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. O.A. 350/00041/2018

Date of Order: 13.06.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Ali Ahammed, son of Golam Meheboob,  
aged about 33 years, residing at Village  
Uttar Narayanpur, Post Office- B.K.  
Chunri, P.S. – Margram, District-  
Birbhum, Pin- 731202, West Bengal.

.....Applicant.

-vs-

1. Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata-700 001.
2. The Chief Personnel Officer, Eastern Railway, Fairlie Place, Kolkata-700 001.
3. The Chairman, Railway Recruitment Cell, Eastern Railway, C.R. Avenue, Kolkata-700 012.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

**ORDER (Oral)**

Per Ms. Manjula Das, Judicial Member:

Heard Mr. A. Chakraborty, learned counsel for applicant. None appeared on behalf of the respondents.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8(a) An order do issue directing the respondents to include the name of the applicant in the panel of H H Category since he obtained the cut off mark and to grant him appointment in Group ‘D’post.”

3. Learned counsel for the applicant fairly submits that the applicant made a representation before the respondent authority dated 08.11.2017 (Annexure A-4 to the OA) which is not responded till date.

4. Ld. Counsel for applicant further submits that presently the applicant will be satisfied if a direction is given to him to file a comprehensive representation before the appropriate authority and respondents be directed to consider and dispose of the same within a time frame.

5. By accepting the prayer of the ld. Counsel for the applicant and without going into the merits of the case, I hereby dispose of the OA by directing the applicant to make a comprehensive representation by making all his grievances before the competent authority within a period of 15 days from the date of receipt of the order. On receipt of such representation the respondent authority shall dispose of the same within a period of 3 months thereafter.

6. It is made clear that whatever the decision arrived at by the respondents/competent authority, shall be a reasoned and speaking one and shall be communicated to the applicant forthwith.

7. With the above observation and direction, O.A. stands disposed of accordingly. No order as to costs.

(Manjula Das)  
Member (J)

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